

1 MCC-2300-2024
**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

**BEFORE
HON'BLE SHRI JUSTICE HIRDESH
ON THE 5th OF JULY, 2024
MISC. CIVIL CASE No. 2300 of 2024**

*(JAGANNATH
Vs
KAILASH AND OTHERS)*

Appearance:

***(MS. ARCHANA MAHESHWARI, LEARNED COUNSEL FOR THE
PETITIONER)***

ORDER

The present MCC has been filed for restoration of S.A. No.492/2013, which was dismissed for want of prosecution by this Court.

For the reasons stated in the present restoration application, sufficient cause is made out to restore S.A. No.492/2013. Accordingly, the present MCC is allowed and S.A. No.492/2013 is directed to be restored to its original number.

Let a copy of this order be kept in S.A. No.492/2013.

**(HIRDESH)
JUDGE**

N.R.